

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INFANIA SOLUTIONS & SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INFANIA SOLUTIONS & SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/11/2013
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2013PTC250305
5.	Address of the registered office and principal office (if any) of corporate debtor	B-105, Meena Apartments, 79 Kasturba Road Malad West Mumbai, Mumbai City, MH-400064
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 28.04.2023 (Copy of order received from Applicant by email on 04.05.2023)
7.	Estimated date of closure of insolvency resolution process	25 th October, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Tayal Reg. No.: IBBI/IPA-001/IP-P01118/2018-2019/11818
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 201, Sagar Plaza, Plot no. 19, District Centre Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id- caaniltayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 201, Sagar Plaza, Plot no. 19, District Centre Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email id – cirp.infinia@gmail.com
11.	Last date for submission of claims	12 th May, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Infinia Solutions & Services Private Limited** on **28.04.2023** (Copy of order received from Applicant by email on 04.05.2023).

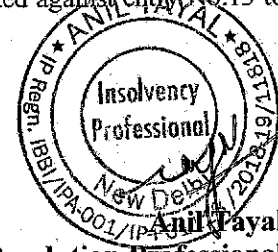
The creditors of **Infinia Solutions & Services Private Limited**, are hereby called upon to submit their claims with proof on or before **12th May, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anil Tayal
Interim Resolution Professional

In the matter of M/s. Infinia Solutions & Services Private Limited
Regn. No.: IBBI/IPA-001/IP-P01118/2018-2019/11818

AFA Valid upto 09/03/2024

Reg. Address: 201, Sagar Plaza, Plot no. 19, District Centre
Laxmi Nagar, New Delhi, Delhi - 110092

E-Mail: caaniltayal@gmail.com

Date: 06.05.2023
Place: Mumbai

TATA Enterprise TRF LIMITED				
EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023				
Sl. No.	Particulars	Quarter ended	Year ended	Quarter ended
		31.03.2023	31.03.2023	31.03.2022
1.	Total Income from operations (Net)	3,889.27	17,710.24	4,948.40
2.	Net Profit/(Loss) from ordinary activities before exceptional items, tax & including discontinued operation	92.24	8,488.71	2,677.19
3.	Net Profit/(Loss) from ordinary activities after tax and Minority Interest including discontinued operation	730.89	8,857.90	2,664.30
4.	Other Comprehensive Income	(148.14)	600.34	47.27
5.	Total Comprehensive Income (Comprising Profit/(Loss) after tax, Minority Interest and Other Comprehensive Income (after tax) including discontinued operation	582.75	9,458.24	2,711.57
6.	Paid up Equity Share Capital	1,100.44	1,100.44	1,100.44
7.	Earnings/(Loss) per share (of Rs. 10/- each) (for continuing and discontinued operation) - not annualised (Rs)	6.65	80.49	24.21
8.	Basic EPS before and after extraordinary items - not annualised (Rs)	6.65	80.49	24.21
9.	Diluted EPS before and after extraordinary items - not annualised (Rs)	5.80	71.14	24.21

एण्ड्रयू यूल एण्ड कम्पनी लिमिटेड
ANDREW YULE & COMPANY LIMITED
 (A Government of India Enterprise)
 CIN - L63090WB1919G0003229
 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001

[Recruitment Advertisement No. 2023/02]
Applications are hereby invited from suitable candidates for the following positions on contractual basis for a period of 03 (Three) years:

Post Code No.	Position & Equivalent Grade	Location	No. of Posts
2023/02/01	AGM (IT), Grade E5 / Manager (IT), Grade E4	Kolkata	01
2023/02/02	AGM (F&A), Grade- E5/ Manager (F&A), Grade- E4	Kolkata	01
2023/02/03	AGM (QC & Marketing), Grade - E5/ Manager (QC & Marketing), Grade - E4	Kolkata	01
2023/02/04	Assistant Officer, Gr.-II, Grade - S1	West Bengal & Assam	04
2023/02/05	Assistant Engineer Gr. I (QC & Testing), Grade - S2	Chennai	02
2023/02/06	Assistant Engineer Gr. I (Sales), Grade - S2	Chennai	01

For details log on to Company's Website <http://www.andrewyule.com/current-opening.php>

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

Bids are hereby invited from the interested parties for the below described immovable properties, mortgaged to the Secured Creditors that will be sold through public auction "No recourse basis". The auction details of the mortgaged property are shared below:

Details of the Property: The land & building (excluding movable assets & workshop equipments) at Tara Workshop located at Village Apte about 2 kms from NH 104 at Apte Phata in Parvel Taluka Raigad District in the state of Maharashtra, measuring around 24.210 Hectares.

Reserve Price	EMD (5% of Reserve Price)	Date of E-Auction	Last date of Application & Bid Deposit
Rs. 90,00,00,000/-	Rs. 4,50,00,000/-	19th May, 2023	18th May, 2023

E Auction Start Time: 11:00 AM to 1:00 PM
Site Inspection & Documents Verification Date & Time: Post EMD submission, between 6th May 2023 to 27th May 2023 in office hours with prior approval
Name & Contact details of Authorised Officer: Mr. Dhruv Sethia, Mobile No. 9076135515 Email id: dhruv.sethia@hccindia.com
 For detailed terms and conditions of the sale, please refer to the link: <https://hcc.auctiontiger.net>

COMFORT FINCAP LIMITED

Registered Office: 22, Camac Street, Block 'B', Kolkata-700016, West Bengal.
 Corporate Office: A-301, Hotal Arch, Opp. Natraj Market, S.V.Road, Malad (West), Mumbai-400064.
 Phone No.: 022-6894-9500/0809. Fax: 022-2889-2527. Email: info@comfortfincap.com. Website: www.comfortfincap.com

EXTRACT OF THE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2023

Sr. No.	Particulars	STANDALONE				
		31.03.2023	31.12.2022	31.03.2022	31.03.2022	31.03.2022
1.	Total Income	295.78	369.01	345.40	1473.28	1250.21
2.	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	128.36	172.79	109.38	657.84	619.90
3.	Net Profit / (Loss) for the period before Tax, (after Exceptional Items)	128.36	172.79	109.38	657.84	619.90
4.	Net Profit / (Loss) for the period (after tax and Exceptional Items)	93.87	129.35	61.51	488.23	442.44
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	93.87	129.35	61.51	488.23	442.44
6.	Equity Share Capital (Face Value Rs. 10/- each)	1085.13	1085.13	1085.13	1085.13	1085.13
7.	Reserves (excluding revaluation reserve as per Audited Balance Sheet of the previous accounting year)	0.00	0.00	0.00	3920.04	3431.81
8.	Earnings Per Share (EPS) Basic & Diluted (par value Rs. 02/- each) (Refer Note no.2)	0.17*	0.24*	0.11*	0.90	0.82

CENTRAL RAILWAY

ELECTRICAL WORK
E-Tender Notice No.: BB.EL.GSU. 2023-24/2 Dated 28.04.2023 Senior Divisional Electrical Engineer (GSU), 3rd Floor, Old Area Manager's building, Goods Depot, 'P.D' mello Road, Wadibunder, Mumbai - 400 010 for and on behalf of President of India, invites open E-tender (in one packet system) through website www.ireps.gov.in from established and reputed contractors for the following work: The tender submitted manually, shall not be accepted. The last date of submission of tender is till 15.00 hrs. on 29.05.2022 & tender will be opened at 15:15 hrs. on the same day. **Name of Work:** OHE Modification in existing OHE of 25 KV AC OHE in connection with station development at Titwala, and Igatpuri stations under Amrit Bharat Station Scheme in Mumbai division of Central Railway. **Tender Cost: ₹2.04 Crore Required Bid Security: ₹2.52,100/- Validity of offer: 60 Days Completion Period: 06 Months (including monsoon).** Complete details of tender are available at the website www.ireps.gov.in. The complete tender document can be downloaded from the website.

RailMadad Helpline 139 095

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INFINIA SOLUTIONS & SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	INFINIA SOLUTIONS & SERVICES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	23/11/2013
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2013PTC250305
5. Address of the registered office and principal office (if any) of corporate debtor	B-105, Meena Apartments, 79 Kasturba Road Malad West Mumbai, Mumbai City, MH-400064
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on 28.04.2023 (Copy of order received from Applicant by email on 04.05.2023)
7. Estimated date of closure of insolvency resolution process	25th October, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Tayal Reg. No.: IBS/IIIPA-001/IP-P01118/2018-2019/11818
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- 201, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email id- caaniltayal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address- 201, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi, 110092 Email id- crip.infinia@gmail.com
11. Last date for submission of claims	12th May, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors, in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Infinia Solutions & Services Private Limited on 28.04.2023 (Copy of order received from Applicant by email on 04.05.2023). The creditors of Infinia Solutions & Services Private Limited, are hereby called upon to submit their claims with proof on or before 12th May, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anil Tayal
 Interim Resolution Professional
 In the matter of M/s Infinia Solutions & Services Private Limited
 Regn. No.: IBS/IIIPA-001/IP-P01118/2018-2019/11818
 AFA Valid upto 09/03/2024
 Reg. Address: 201, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi, Delhi - 110092
 E-Mail: caaniltayal@gmail.com

Date: 06.05.2023
 Place: Mumbai

FORM B PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAISONS TRADE & INDUSTRY PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Saisons Trade & Industry Private Limited
2.	Date of incorporation of corporate debtor	23rd September, 1999
3.	Authority under which corporate debtor is incorporated / registered	RDC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100MH1999PTC121908
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 416/C, B-Wing, 4th Floor, Dattari Plaza, Safed Pool, Sakinaka Junction, Andheri-E, Mumbai, Maharashtra - 400072
6.	Date of closure of Insolvency Resolution Process	2nd May, 2023
7.	Liquidation commencement date of corporate debtor	2nd May, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Ajit Kumar Reg. No.- IBS/IIIPA-003/IP-N00062/2017-2018/10548
9.	Address and e-mail of the liquidator, as registered with the Board	Address - 1A, Sanskrit Apartment GH-22, Sector 56, Gurgaon, Haryana, 120011 E-mail - emajit@gha@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address - 83, National Media Centre, Shanker Chowk, Near Ambience Mall / DLF Cyber City, Gurugram - 122002 E-mail - ligsaisonstrade@gmail.com
11.	Last date for submission of claims	1st June, 2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, Court V has ordered the commencement of liquidation of the Saisons Trade & Industry Private Limited on 2nd May, 2023. The stakeholders of Saisons Trade & Industry Private Limited are hereby called upon to submit their claims with proof on or before 1st June, 2023 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Ajit Kumar
Date and place: 5th May, 2023, Gurugram, Haryana

COMFORT FINCAP LIMITED

Registered Office: 22, Camac Street, Block 'B', Kolkata-700016, West Bengal.
 Corporate Office: A-301, Hotal Arch, Opp. Natraj Market, S.V.Road, Malad (West), Mumbai-400064.
 Phone No.: 022-6894-9500/0809. Fax: 022-2889-2527. Email: info@comfortfincap.com. Website: www.comfortfincap.com

EXTRACT OF THE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2023

Sr. No.	Particulars	CONSOLIDATED				
		31.03.2023	31.12.2022	31.03.2022	31.03.2022	31.03.2022
1.	Total Income	295.78	369.01	345.40	1473.28	1250.21
2.	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	128.36	172.80	109.38	657.84	619.90
3.	Net Profit / (Loss) for the period before Tax, (after Exceptional Items)	128.36	172.80	109.38	657.84	619.90
4.	Net Profit / (Loss) for the period (after tax and Exceptional Items)	93.86	129.35	61.51	488.23	442.44
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	93.87	129.35	61.48	488.22	442.40
6.	Equity Share Capital (Face Value Rs. 10/- each)	1085.13	1085.13	1085.13	1085.13	1085.13
7.	Reserves (excluding revaluation reserve as per Audited Balance Sheet of the previous accounting year)	0.00	0.00	0.00	3923.04	3434.82
8.	Earnings Per Share (EPS) Basic & Diluted (par value Rs. 02/- each) (Refer Note no.2)	0.17*	0.24*	0.11*	0.90	0.82

For Advertising in TENDER PAGES Contact **JITENDRA PATIL** Mobile No.: 9029012015 Landline No.: 67440215

CRISIL LIMITED
 Regd. Office: CRISIL House, Central Avenue, Hiranandani Business Park, Powai, Mumbai - 400 076
 CIN: L67120MH1987PLW042363
 Tel.: 022-33423000; Fax: 022-33423001
 Website: www.crisil.com; E-mail: investors@crisil.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to Section 110 of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014, circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") dated April 8, 2020, May 5, 2020, May 5, 2022 and December 28, 2022, and other applicable provisions, including any statutory modification or re-enactment thereof for the time being in force, CRISIL Limited (the "Company") seeks approval of Members for appointment of Mr. Girish Ganesan as Non-Executive Director, as detailed in the Postal Ballot Notice dated April 18, 2023.

The Company has on May 5, 2023 completed the dispatch of the Postal Ballot Notice to the Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) at their registered email ids. Members whose names appeared on the Register of Members/List of Beneficial Owners as on Tuesday, May 2, 2023 i.e. the cut-off date, will be considered eligible for the purpose of voting. A person who is not a Member as on Tuesday, May 2, 2023 i.e. the cut-off date for reckoning voting rights, should treat this Notice for information purposes only. In accordance with the above mentioned Circulars, Postal Ballot forms and Business Reply Envelopes have not been sent to the Members. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants. Members holding shares in physical mode are requested to update their email addresses with the Company's Registrar and Share Transfer Agent (RTA), KFin Technologies Limited at inward.ris@kfinetech.com with a copy to investors@crisil.com sending a scanned copy of the signed request letter mentioning their Folio No., name, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar card) for registering email address.

In compliance with provisions of Section 110 of the Act read with Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, the Company is offering remote e-voting facility to the Members of the Company. The Company has entered into an arrangement with National Securities Depository Limited ("NSDL") for facilitating remote e-voting services. The login credentials for casting the votes through remote e-voting have been sent to the shareholders along with the Notice of Postal Ballot. The detailed procedure for casting of votes through remote e-voting has been provided in the Notice. The details will also be made available on the website of the Company.

The remote e-voting period shall commence on Tuesday, May 9, 2023 at 9.00 a.m. and end on Thursday, June 8, 2023 at 5:00 p.m. Members may cast their vote electronically during the aforesaid period. The remote e-voting module shall be disabled at 5.00 p.m. on Thursday, June 8, 2023 and remote e-voting shall not be allowed beyond that same.

The Board of Directors have appointed Mr. Omkar Dindorkar, Designated Partner of MMJB & Associates LLP, Practicing Company Secretaries, as the Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The results of the Postal Ballot will be announced by Friday, June 9, 2023. The result would be intimated to the Stock Exchanges where the Company's shares are listed and displayed along with the Scrutinizer's report on the Company's website viz. www.crisil.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdil.com or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request to Ms. Pallavi Mhatre, Sr. Manager or Mr. Sanjeev Yadav, Assistant Manager, NSDL at evoting@nsdl.co.in or SanjeevY@nsdl.co.in. Members facing any technical issue in login on CDSL's Easi or Easiest portal can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 22 55 33. For further assistance, the members can contact G. Govardhana Rao, Manager, KFin Technologies Limited at inward.ris@kfinetech.com. The Members may also contact the Company's secretarial department by sending an email to investors@crisil.com should you have any unresolved queries.

For CRISIL Limited
 Minal Bhosale
 Company Secretary
 Mumbai, May 6, 2023

NUCLEAR POWER CORPORATION OF INDIA LIMITED
 A Government of India Enterprise)
 Directorate of Human Resource
 Vikram Sarabhai Bhavan,
 Anushakti Nagar, Mumbai-400 094
 CIN : U40104MH1987GOI149458
 Web site : www.npcil.nic.in

Advertisement No. : NPCIL/HRM/2023/02
Last Date for Submission of Online Application : 29.05.2023 (1700 Hrs.)

NUCLEAR Power Corporation of India Limited (NPCIL), a premier Central Public Sector Enterprise (CPSE) under the Administrative Control of the Department of Atomic Energy, Government of India having comprehensive capability in all facets of Nuclear Technology viz. Site Selection, Design, Construction, Commissioning, Operation, Maintenance, Renovation, Modernisation & Upgradation, Plant Life Extension, Waste Management and Decommissioning of Nuclear Reactors in India under one roof, invites online applications from the eligible Indian Citizens for the following post/s to share these challenging spectrum of responsibilities :

S. No.	Name of the Post	Pay & Pay Level	Age limit as on 29.05.2023	Number of Vacancies (Including backlog, if any)						
				UR	EWS	SC	ST	OBC (NCL)	Total	
1.	Deputy Manager (HR)	Rs. 56,100/- Pay Level 10	18-30 Years	20	04	08	03	13	48	
2.	Deputy Manager (F&A)			11	02	03	06	10	32	
3.	Deputy Manager (C&MM)			17	03	07	03	12	42	
4.	Deputy Manager (Legal)			01	00	00	01	00	02	
5.	Junior Hindi Translator	Rs. 35,400/- Pay Level 6	18-28 Years	01	01	00	01	01	04	

Out of the above, vacancies Reserved for PwBDs :

Group	Category of disability	Current vacancies	*Backlog vacancies	Total
Group A (Dy. Manager)	(a)	2	1	03
	(b)	1	1	02
	(c)	1	0	01
	(d) & (e)	1	0	01

Over and above the four (04) vacancies of JHT notified above, one (01)unfilled PwBD vacancy as under will also be filled in :

Group	Category of disability	Current vacancies	*Backlog vacancies	Total
Group B (JHT)	(b)	0	1	01

* If a suitable person with benchmark disability is not available, it may be filled by interchange among the categories of benchmark disabilities identified for reservation.

The detailed advertisement comprising of breakup of post & Categorywise vacancies, backlog vacancies, eligibility criteria, experience, selection process etc. shall be available on www.npcilcareers.co.in and www.npcil.nic.in. Online application will start from 12.05.2023 (1000 Hrs.) and will end on 29.05.2023 (1700 Hrs.).

Any further information/ corrigendum/ addendum etc. shall be uploaded only on web sites mentioned above.

NPCIL strives to have workforce which reflects gender balance and women candidates are encouraged to apply

स्वच्छ रहो, स्वस्थ रहो
 एनपीसीआयएल, भारत सरकार द्वारा चलाए गए स्वच्छ भारत मिशन को प्रोत्साहित करता है।
 न्यूक्लीअर विद्युत - एक अपरिहार्य विकल्प

financialexp.epaprr.in

TMB Tamilnad Mercantile Bank Limited, Vasai Branch No.4, Girnar Mahal, Ground Floor, Ambadi Road, Near Panchvati Naka, Vasai, Palghar District- 401202 email- vasai@tmbank.in

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT

Notice dated 18.04.2023 u/s 13(2) of the Securitization & Reconstruction of Financial Assets and Enhancement of Security Interest Act 2002 by the Authorized Officer of Tamilnad Mercantile Bank Ltd., Vasai Branch was sent to you calling upon to repay the loan dues in your loan accounts with us at your last known address which could not be served. Therefore the contents of the said Demand Notice are being published in this News Paper.

Borrower/ mortgagor 1: Mr. Mahesh K Singh, Flat No. 401, 4th Floor, Avadh Apartment, H.No. 3, Near Vidya Vikasini School, Gokhiwara, Vasai East, Vasai Taluk- 401 208.
Borrower/ mortgagor 2: Mrs. Priyanka M Singh, Flat No. 401, 4th Floor, Avadh Apartment, H.No. 3, Near Vidya Vikasini School, Gokhiwara, Vasai East, Vasai Taluk- 401 208.

Dear Sir/Madam,
 Sub: Demand Notice under Section 13(2) of SARFAESI Act in respect of Loan A/c.No. 442700950100066 - TL (HL) ₹ 10.00 Lakh, availed by Mr. Mahesh K Singh & Mrs. Priyanka M Singh, availed at our Vasai Branch on 10.11.2017.

At your request, the Bank has granted through its Vasai branch from time to time, various credit facilities to the Borrower/s as per the particulars mentioned in Schedule - A. You, the borrower have availed the credit facilities with an undertaking to repay the said credit facilities and executed the necessary Loan documents in favour of the Bank and created mortgage by way of deposit of title deeds in respect of the property more fully described in Schedule-B as collateral security. The liability in the above loan accounts were duly acknowledged by you by executing balance confirmation letters and revival letters and also other security documents from time to time. Further the loan account was personally guaranteed by Mr. Mahesh K Singh & Mrs. Priyanka M Singh. Consequently to the default committed by the borrowers Mr. Mahesh K Singh & Mrs. Priyanka M Singh in repayment of the principal debt and interest thereon, the loan account, has been classified as Non Performing Assets (NPA) as on 10.04.2023 as per the directions / guidelines of Reserve Bank of India relating to asset classifications issued from time to time. Despite repeated requests you, the Borrowers / mortgagors have failed and neglected to repay the said dues/outstanding liabilities. You, the Borrowers/ Mortgagors are hereby called upon by this Notice under Section 13(2) to discharge the liabilities in full to the bank and to repay a sum of **Rs. 8,50,125.16 (Rupees Eight Lakh Fifty Thousand One Hundred Twenty Five and Sixteen Paise)** as on 10.04.2023 to the Bank within 60 days from date of this notice. You are also liable to pay future interest at 8.90 % + 2.00% (Penal Interest) on the aforesaid amount together with incidental expenses, costs, charges etc. to the Bank within 60 days from date of this notice. Bank will exercise all or any of the rights detailed under Sub-Section (4) of Section 13 and under other applicable provisions of the Act if you fail to repay the Bank the aforesaid amount with future interest and all costs and expenses thereon. You, the Borrowers and Mortgagors are restrained from transferring by way of sale, lease or otherwise, any of the above said assets more specifically mentioned in the schedule hereunder after issuance of this notice as per Section 13(13) of the above Act and any such transfer without prior written consent of the bank will not affect the rights of the Bank and any such transfer shall be void. The Borrowers/Mortgagors attention is hereby invited to the provisions of sub-section 8 of Section 13 of the Act, in respect of time available to redeem the assets. Section 13(6) of the SARFAESI Act, Where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by him is tendered to the secured creditor at any time before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets- i) the secured assets shall not be transferred by way of lease assignment or sale by the secured creditor and ii) in case, any step has been taken by the secured creditor for transfer by way of lease or assignment or sale of the assets before tendering of such amount under this sub-section, no further step shall be taken by such secured creditor for transfer by way of lease or assignment or sale of such secured assets. This notice is issued without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable provisions of law.

SL No.	Nature of Facility with Account Number	Amount Outstanding as on 10.04.2023	Date of Execution of Loan Documents/Last Renewal
1.	Mr. Mahesh K Singh & Mrs. Priyanka M Singh A/c.No.442700950100066 TL(HL)	8,50,125.16	10.11.2017

SL No.	Limit details	Details of Security
2.	Mr. Mahesh K Singh & Mrs. Priyanka M Singh A/c.No.442700950100066 TL(HL)	On equitable mortgage of residential Flat No. 4

